

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-2488**  
ANSWERED ON-22/03/2023

**DATA ON DRIVING SCHOOLS**

2488. SHRI A. A. RAHIM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :-

- (a) number of driving schools operating in each State of the country and number of persons employed in driving schools in each State;
- (b) number of driving schools that satisfy the requirement of having one acre land for training facilities for two wheeler, three wheeler and light motor vehicles and three acres for medium and heavy vehicles;
- (c) what will happen to the driving schools which do not satisfy the requirement; and
- (d) how many jobs will be lost due to closures and what will Government do to rehabilitate the employees and operators?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The Ministry of Road Transport & Highways administers the Motor Vehicles Act, 1988 and the Central Motor Vehicles Rules, 1989. Enforcement of the provisions of Motor Vehicles Act, 1988, including granting license to set up Driving Schools and its supervision, come within the purview of the State Government. Therefore, the responsibility to grant licence to set up Driving schools and its supervision rest with the State/UT. The Ministry does not maintain details of such driving schools operating in the States/UTs and persons employed in these driving schools.

The Ministry has implemented a scheme of setting up of model Institutes of Driving Training & Research (IDTR), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) in the States/UTs. Under the Scheme, a total of 31 IDTRS, 12 RDTCs and 11 DTCs have been sanctioned.

(b) to (d) As per provisions under the Motor Vehicles (Amendment) Act, 2019, the Ministry vide GSR 394(E) dt 07.06.2021 inserted rules 31B to 31J under Central Motor Vehicles Rules, 1989 providing for establishment of Accredited Driver Training Centers for issue of Driving License based on an objective scientific process of testing skills, to make the driving training scientific and systematic, vest the accredited Driving Training Center with certain functions like testing of aspirants for issue of driving license. Under the said rule 31B(3)II(a), minimum infrastructure requirement for such Centres have been provided which includes:

- i. Minimum One acre – for accreditation for imparting driver training for two wheelers, three wheelers and Light Motor vehicle;
- ii. Minimum Two acres for accreditation for imparting driver training for two wheelers, three wheelers, Light Motor vehicles, Medium and Heavy Passenger /Goods vehicles or Trailers etc.

These rules do not restrain the existing driving schools to impart driving training.

\*\*\*\*\*